

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**(IB)-894(ND)2019**  
**IA-2257/2022**

**IN THE MATTER OF:**

**Ram Niwas & Sons**

... **Applicant/Petitioner**

**Versus**

**M/s. Palm Developers Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016 (CIRP)**

**Order delivered on 20.01.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Harimohana N for SRA

**For the RP** : Adv. Milan Singh Negi and Adv. Nikhil Kumar Jha

**For the Greater Noida Authority** : Mr. UN Singh Adv.

**For the Respondent** : Adv. Rajat Bhardwaj and Adv. Kanishk Raj  
Advocate for Respondent No. 1 in IA No.  
2257/2022, Adv. Shivanshu Kumar for R-5

**ORDER**

Due to paucity of time, the matter is re-notified to 22.02.2023.

**Sd/-**  
**COURT OFFICER**